THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) The Central Share of 50 per cent funds for implementation of Supplementary Nutrition Programme (SNP) amounting to ₹ 22461.93 lakh has already been released to State Government of Chhattisgarh during current fiscal.

(b) The cost norms fixed for supplementary nutrition for different category of beneficiaries are as under:-

Sl. No	Category	Rates (per beneficiary per day)
1.	Children (6-72 months)	₹ 6.00
2.	Severely malnourished children (6-72 months)	₹ 9.00
3.	Pregnant Women and Lactating Mothers	₹ 7.00

(c) The Government is aware of the rise in rates of food items since last revision of supplementary nutrition cost norms in 2012. The Government is taking necessary steps to remedy the situation.

Maternity Benefit Programme

1743. SHRI AJAY SANCHETI: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the highlights of the Maternity Benefit Programme announced by the Government;

(b) the blocks/districts selected for implementation of the programme, State-wise;

(c) whether the programme has the condition that women must not have more than two living children; and

(d) if so, whether Government proposes to relax this condition to bring more women especially of dalit and tribal community under it?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA RAJ): (a) and (b) The Programme envisages payment of ₹ 6,000/- to eligible Pregnant Women and Lactating Mothers (PW&LM) in all the blocks/districts of the country to improve their health seeking behaviour and nutrition status. The payment is to be made in installments subject to fulfilment of certain health and nutrition conditions through Direct Benefit Transfer (DBT) mode. This benefit would be available to eligible PW&LM except those who are in regular employment with the Central Government or State Government or Public

Sector Undertaking or those who are in receipt of similar benefits under any law for the time being in force.

(c) No such decision has been taken so far.

(d) Does not arise in view of (c) above.

Sabla Yojana in Chhattisgarh

†1744. DR. BHUSHAN LAL JANGDE: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether the funds for 2016-17 earmarked under Sabla Yojana run in Chhattisgarh are awaited and if so, by when this amount would be provided;

(b) whether the scheme is operational only in 10 districts out of the 27 districts of the State and if so, by when the same would be operational in the remaining districts; and

(c) whether the amount of five rupees for every adolescent girl and seven rupees for every pregnant women has been fixed under the schemes, and if so, whether the Government would consider enhancing it in view of the current situations?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) The release of funds to States/UTs under the scheme Sabla is based on schematic norms and the expenditure reported by the State Government. Accordingly, funds for the year 2016-17 amounting to ₹ 1181.17 lakh have been released to Government of Chhattisgarh under the scheme upto 14.03.2017.

(b) Yes Sir, as of now the scheme is operational only in 10 districts out of the 27 districts of the State. The budgetary allocation for the scheme Sabla for the year 2016-17 is ₹ 460 crore, as such the scheme cannot be implemented in all the districts at present.

(c) The beneficiaries for the scheme Sabla are adolescent girls only. At present an amount of rupees five per adolescent girl per day has been fixed for nutrition under the scheme. The Government is aware about the cost escalation since the last revision and remedial measures are taken to address the issue.

Draft Bill against human trafficking

1745. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether Government was taking measures to increase the deterrence on our

† Original notice of the question was received in Hindi.